

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2379

ANSWERED ON:13.03.2001

RELIEF TO RIOTS VICTIMS

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;RAMSHETH THAKUR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the victims of 1984 riots have not been given relief despite the Judgement of Supreme Court in 1988;
- (b) if so, the number of cases pending for payment of compensation, as on date, State-wise;
- (c) the reasons therefor; and
- (d) the time by which the compensation to all the victims is likely to be provided?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)to(d): The Supreme Court of India in its order dated 1st February, 1988 in Civil Appeal No. 465 of 1988 (SLP No.7783/1987) set aside the order of the High Court of Delhi with the directions to decide the matter afresh on merits and pass a speaking order within six months. The High Court of Delhi in its order dated 30.8.1988 in CW No.1807/87 directed the Delhi Administration to consider the individual claims of allotment of flats from the members of Riots Relief and Rehabilitation Society after verification of death certificates, ownership/tenancy documents, ration cards, voters' lists and F.I.R.s', if any, in support of the claims. There was no direction for other State Governments in these orders.

The Government of National Capital Territory of Delhi received 1107 claims in pursuance of the orders and all the claims were considered and decided. Only 42 cases were recommended for allotment of flats while 1065 cases were rejected.